

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:
HYDERABAD.

O.A. No. 367/89.
T.A.-No.

198

DATE OF DECISION 5-7-93

V.Gavarraju

Petitioner

Shri C.Suryanarayana

Advocate for the
Petitioner(s)

Versus

The Supdt. I/c, CTO Visakhapatnam-530001
& 3 others

Respondent

Shri N.V.Ramana, Addl. CGSC

Advocate for the
Respondent(s)

CORAM

The Hon'ble Mr. A.B.Gorthi : Member(A)

The Hon'ble Mr. T.Chandrasekhara Reddy : Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal.
5. Remarks of Vice-Chairman on columns 1,2,4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

T. C. R.

HTCR
M(J).

HABG

M(A).

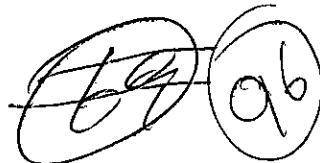
To

1. The Superintendent in-charge, CTO Visakhapatnam-1.
2. The Sr. Superintendent, Telegraph Traffic, Visakhapatnam-020.
3. The Director, Telecom, Visakhapatnam-3.
4. The Member(Personnel) Telecom Board, (Union of India, in his capacity as Addl. Secretary to Govt) New Delhi-1.
5. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
6. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
7. One spare copy.

pvm

22-11-
Ranjan
22/11/2013

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH



AT HYDERABAD.

O.A.No.367/89.

Date of Judgement : 5-7-93.

V.Gavarraju

.. Applicant

vs.

1. The Supdt. I/c, CTO,
Visakhapatnam-530001.
2. The Sr. Supdt., Tele. Tfc.,
Visakhapatnam-530020.
3. The Director, Telecom.,
Visakhapatnam-530003.
4. The Member(Personnel),
Telecom. Board, (Reptg. U.O.I.
in his capacity as
Addl. Secy., to Govt.),
New Delhi-110001. .. Respondents

Counsel for the Applicant :: Shri C.Suryanarayana

Counsel for the Respondents:: Shri N.V.Ramana, Addl. CGSC

CORAM:

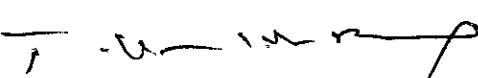
Hon'ble Shri A.B.Gorthi : Member(A)

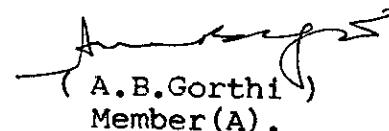
Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

X Judgement as per Hon'ble Shri A.B.Gorthi : Member(A) X

The facts and circumstances of this case and the points of law agitated herein are identical to those in O.A.No.366/89.

2. For the reasons stated in our judgement delivered today in O.A.No.366/89 this O.A. also is hereby dismissed. There shall be no order as to costs.


(T.Chandrasekhara Reddy)
Member(J).


A.B.Gorthi
Member(A).

Dated 5-7-93
Dated 5-7-93
May, 1993.


Deputy Registrar (J).

